

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU
(Through web-based video conferencing platform)

ITEM No.03

**I.A No. 147/2020, 131/2022, 111, 93, 123, 126, 134,
209,233/2021 & 263, 413/2022**

**I.A No. 117, 172 and 375/2023 in
C.P (IB) No. 154/BB/2017**

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
Deepak Cables (India) Limited	...	Respondent

Order under Section 7 of I& B Code, 2016

Order delivered on: 18.07.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Liquidator	:	Shri T Ravi Chandran,
For I.A No. 111/21	:	Ms. Shriraja
For I.A No. 147/21	:	Mr. Anal Shah
For Liquidator	:	Shri Ullas PCS
For R4 & 5 in		
I.A No. 93/2021	:	Shri Praveen Kumar
For I.A No. 263/21	:	Shri Atul Madhavan

ORDER

I.A. NO. 375/2023

1. This application is filed under Section 33 (5) of the Insolvency and Bankruptcy Code r/w Rule 11 and 13 of the NCLT Rules interalia seeking to permit the Applicant to initiate appropriate legal proceedings against Madhya Pradesh Power Transmission Co. Ltd. either by way of arbitration or by way of approaching Madhyastham Adhikaran Adhinyam authority or Challenge the same in a manner known to law.
2. Heard the Learned Counsel for the Applicant.
3. Considering the facts and circumstances of the case and submissions made by the Learned Counsel for the Applicant, the present application is allowed by permitting the Applicant to initiate appropriate legal proceedings against Madhya Pradesh Power Transmission Co. Ltd. either by way of arbitration or

Challenge the same in a manner known to law. Accordingly. **I.A No. 375/2023** is disposed of.

I.A. No. 131/2022 & 111/2021

1. Heard the Learned Counsel for the Applicant and Learned Counsel for the Respondent.
2. The Learned Counsel for the Respondent in I.A No. 131/2022 requested time for her submissions. List on **25.08.2023**.

I.A. No. 147/2020, 93,123, 126, 134, 209, 233/2021, I.A No. 413/2022, 117 and 172/2023

1. Heard the Learned Counsel for the Applicants and Learned Counsel for the Respondents.
2. Since it is Special Bench today, list the case before Regular Bench on **25.08.2023**.

I.A. No. 263/2022

1. Heard the Learned Counsel for the Applicant and Learned Counsel for the Respondent.
2. The Learned Counsel for the Respondent requested time to file reply.
3. At the request, three weeks time is granted to the Respondent to file their reply duly serving the copy on the otherside. List on **25.08.2023**.

Sd/-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

Sd/-

**BIDISHA BANERJEE
MEMBER (JUDICIAL)**